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Government of India
Ministry of Finance
(Department of Revenue)

.....

New Delhi, the 18th June, 1986.

NOTIFICATION
INCOME-TAX

S.O. :- In pursuance of clause (b) of rule 6 of Part A of the Fourth Schedule to the Income-tax Act, 1961(43 of 1961), and in supersession of the notification of the Government of India in the Ministry of Finance(Department of Revenue) No.S.O.616(E), dated the 22nd August, 1984, the Central Government hereby fixes with immediate effect 10.5% per cent, as the rate referred to in the said clause (b).

Sd/-
P. S. Bhaskaran
(~~M.S. NARAYANAN~~)
Additional Secretary to the Govt.of In

No. 6281 F.No.142/34/85-TPL.

Copy for ITCC.

This has been approved by Member(IT). He has signed the original copy one which is to be sent to the Press

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